

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**4th Floor, Chanderlok Building, 36, Janpath, New Delhi-110001**  
**Ph:23753942 Fax- 23753923**

**Petition No. 226/MP/2016**

**Dated: 30.11.2016**

**To**

1. Shri Alok Roy,  
Reliance Infrastructure Limited,  
H-Block, 1st Floor, Dhirubhai Ambani Knowledge City,  
Navi Mumbai- 400710
  
2. Shri Vineet Kumar,  
SBICAP Trustee Co. Limited,  
202, Maker Tower 'E', Cuffe Parade,  
Mumbai-400005

**Subject:** **Petition for approval under Section 17(3) and 17 (4) of The Electricity Act, 2003, for substitution/addition of lenders by the Borrower/Petitioner No. 1 and to take on record appointment of the SBICAP Trustee Company Limited, the Security Trustee/Petitioner No.2, acting on behalf of and for the benefit of India Infrastructure Finance Company Limited along with existing lenders- L&T Infrastructure Finance Company Limited and IndusInd Bank Limited and their successors, assigns, novatees and transferees in connection with the Package B of Western Region System Strengthening Scheme-II (WRSS-B) in state of Maharashtra and Karnataka.**

With reference to your petition on the subject mentioned above, you are directed to furnish the following information/ clarifications on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by **16.12.2016**:

- a) Reasons for re-financing of part of existing loan.
- b) Signed copy of Take-out Agreement dated 23.3.2016 executed by the borrower, existing lenders and the take-out lender.
- c) Copy of First deed of accession dated 23.3.2016 executed by the acceding lenders/ new lenders and the lenders' agent.
- d) Copy of Amended and Restated Rupee Loan Agreement dated 5.2.2016.
- e) Copy of Security Trust Agreement reflecting the change in consortium of lenders as proposed in the petition.

Yours faithfully,

**Sd/-**  
(T.D.Pant)  
Deputy Chief (Legal)

**Copy to:**

Mulla & Mulla & Craigie Blunt & Caroe, 502, Nilgiri Apartments, 9, Barakhamba Road, New Delhi- 110001.